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Regn.No. KERBIL/2012/45073 dated 05-09-2012 with RNI Reg No.KL/TV(N)/634/2021-2023

കേരള ഗസറ്റ് KERALA GAZETTE

അസാധാരണം

EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത് PUBLISHED BY AUTHORITY

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Thiruvananthapuram, Friday

2021 ജൂലൈ 02 02nd July 2021

1196 മിഥുനം 18 18th Mithunam 1196

1943 ആഷാഡം 11 11th Ashadha 1943 നമ്പർ No.

1925

GOVERNMENT OF KERALA

Law (Legislation-G) Department

NOTIFICATION

No. 3367/Leg.G2/2021/Law.

Dated, Thiruvananthapuram, 18th Mithunam, 1196

2nd July, 2021 18th Mithunam,1196 11th Ashadha, 1943.

The following Ordinance promulgated by the Governor of Kerala on the 1st day of July, 2021 is hereby published for general information.

By order of the Governor,

SADIQUE M. K., Special Secretary (Law)



ORDINANCE No. 67 OF 2021

THE SREE SANKARACHARYA UNIVERSITY OF SANSKRIT (AMENDMENT) ORDINANCE, 2021

Promulgated by the Governor of Kerala in the Seventy-second year of the Republic of India.

AN

ORDINANCE

further to amend the Sree Sankaracharya University of Sanskrit Act, 1994.

Preamble.—WHEREAS, the Sree Sankaracharya University of Sanskrit (Amendment) Ordinance, 2021 (45 of 2021) was promulgated by the Governor of Kerala on the 23rd day of February, 2021;

AND WHEREAS, a Bill to replace the said Ordinance by an Act of the State Legislature could not be introduced in, and passed by, the Legislative Assembly of the State of Kerala, during its session which commenced on the 24th day of May, 2021 and ended on the 10th day of June, 2021;

AND WHEREAS, under sub-clause (a) of clause (2) of Article 213 of the Constitution of India, the said Ordinance will cease to operate on the 5th day of July, 2021;

AND WHEREAS, difficulties will arise if the provisions of the said Ordinance are not kept alive;

AND WHEREAS, the Legislative Assembly of the State of Kerala is not in session and the Governor of Kerala is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, Therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Kerala is pleased to promulgate the following Ordinance:—

1. Short title and commencement.—(1) This Ordinance may be called the Sree Sankaracharya University of Sanskrit (Amendment) Ordinance, 2021.



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(2) It shall be deemed to have come into force on the 24th day of February, 2021.

2. Act 5 of 1994 to be temporarily amended.—During the period of operation of this

Ordinance, the Sree Sankaracharya University of Sanskrit Act, 1994 (5 of 1994) (hereinafter

referred to as the principal Act), shall have effect subject to the amendments specified in

sections 3 and 4.

3. Amendment of section 2.—In section 2 of the principal Act, for clause (t), the following clause

shall be substituted, namely:—

"(t) "teacher" means a Professor, Associate Professor, Assistant Professor or such

other person appointed as per University Grants Commission norms for the purpose of

imparting instruction or conducting and guiding research in the University;".

4. Amendment of section 19.—In section 19 of the principal Act, for sub-section (4), the

following sub-section shall be substituted, namely:—

"(4) The Academic departments shall constitute the basic units of the academic

studies of the University headed by a Professor or in the absence of a Professor, by an Associate

Professor of that department on a rotation basis for a period of three years. In the absence of

both, the senior most teacher may discharge duties as 'Teacher-in-charge'.".

5. Repeal and saving.—(1) The Sree Sankaracharya University of Sanskrit (Amendment)

Ordinance, 2021 (45 of 2021) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the

principal Act as amended by the said Ordinance shall be deemed to have been done or taken

under the principal Act as amended by this Ordinance.

ARIF MOHAMMED KHAN,

GOVERNOR.